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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT SALARIES AND ALLOWANCES OF MEMBERS, SPEAKER AND DEPUTY SPEAKER OF THE GUJARAT LEGISLATIVE ASSEMBLY, MINISTERS AND LEADER OF THE OPPOSITION LAWS (AMENDMENT) BILL, 2017.

GUJARAT BILL NO. 1 OF 2017.

A BILL

*further to amend the laws relating to Salaries and Allowances of Members,
Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers
and Leader of the Opposition.*

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

- Short title and commencement.** 1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 2017.
- (2) It shall be deemed to have come into force on the 20th December, 2016.
- Amendment of section 8 of Guj. II of 1960.** 2. In the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, in section 8,-
- Guj. II of 1960.
- (i) sub-section (5) shall be deleted;
- (ii) *Explanation* (2) shall be deleted.
- Deletion of sections 7 and 12E of Guj. III of 1960.** 3. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, section 7 and section 12E shall be deleted. Guj. III of 1960.
- Deletion of section 10 of Guj. VI of 1960.** 4. In the Gujarat Ministers' Salaries and Allowances Act, 1960, section 10 shall be deleted. Guj. VI of 1960.
- Deletion of section 7 of Guj. 16 of 1979.** 5. In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, section 7 shall be deleted. Guj. 16 of 1979.
- Amendment of section 12 of Guj. 16 of 1979.** 6. In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, in section 12, in sub-section (2), clause (c) shall be deleted. Guj. 16 of 1979.
- Repeal and savings.** 7. (1) The Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Ordinance, 2016 is hereby repealed. Guj. Ord. 8 of 2016.
- (2) Notwithstanding such repeal, anything done or any action taken under the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, the Gujarat Ministers' Salaries and Allowances Act, 1960 or, as the case may, the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Acts as amended by this Act. Guj. II of 1960.
Guj. III of 1960.
Guj. VI of 1960.
Guj. 16 of 1979.

STATEMENT OF OBJECTS AND REASONS

The Members, the Speaker and the Deputy Speaker of the Gujarat Legislative Assembly, the Ministers and the Leader of the Opposition and the family members of these dignitaries were entitled to medical facilities in the hospitals maintained by the State Government, as provided in the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, the Gujarat Ministers' Salaries and Allowances Act, 1960 and the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, respectively. However, there was no law in existence for providing medical facilities to the ex-members of the Legislative Assembly and they were provided the medical facilities by an executive order of the State Government.

The State Government was considering to review the overall policy of medical facilities which were available to the aforesaid dignitaries and to the ex-members of the Legislative Assembly and was of the view that medical facilities to the above said dignitaries and to the ex-members of the Legislative Assembly should be provided by an executive order in order to have an uniform policy for all. In view of this, the relevant provisions relating to medical facilities available to the said dignitaries have been either deleted or amended by an Ordinance so as to enable the State Government to frame a separate policy in this regard. The State Government, after active consideration, has decided to extend the medical facilities to the said dignitaries and to the ex-members of the Legislative Assembly at par with the Government employees who are provided the said facilities under the Gujarat State Services (Medical Treatment) Rules, 2015 and in accordance with that the State Government in Health and Family Welfare Department has issued a Resolution dated 30/12/2016 in order to achieve the aforesaid purpose.

As the Legislative Assembly of the State of Gujarat was not in session at that time the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and

Leader of the Opposition Laws (Amendment) Ordinance, 2016 was promulgated on the 20th December, 2016 to amend the said Acts to achieve the aforesaid object. This Bill seeks to replace the said Ordinance by an Act of the State Legislature.

Dated the 9th February, 2017.

PRADEEPSINH JADEJA.

By order and in the name of the Governor of Gujarat,

Gandhinagar
Dated the 9th February, 2017

K. M. Lala,
Secretary to the Government of Gujarat
Legislative and Parliamentary Affairs Department.